

revised and sent to the EC for obtaining the views of the States. The EC has not reverted back with any clear view on the proposed revised draft of the Constitutional Amendment Bill. Central Government has in the meantime set up three Sub-working Groups comprising officers of Central and State Governments to work on drafting the processes to be followed in the GST regime, Central and model State GST legislations and for determining the appropriate IT infrastructure required for smooth operation of the GST.

Delay in execution of PMGSY projects in Orissa

*296. SHRI KISHORE KUMAR MOHANTY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of projects under Pradhan Mantri Gram Sadak Yojana (PMGSY) which were not completed within the stipulated time during the last three years in Orissa;

(b) whether the authorities concerned have imposed penalty for the defaults in the execution of such projects; and

(c) if so, the details thereof and the number of projects along with the funds sanctioned for them during the last three years?

THE MINISTER OF RURAL DEVELOPMENT (SHRI C.P. JOSHI): (a) Rural Roads is a State subject and Pradhan Mantri Gram Sadak Yojana (PMGSY) is a one time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility to ensure timely completion of these roads lies with the State Governments. As reported by the State Government 1871 road works sanctioned during last three years under PMGSY have not been completed in Orissa though the stipulated period for completion is over.

(b) Yes, Sir, the State has informed having imposed liquidated damage when the delay is attributed to the contractor, as per contract conditions.

(c) As reported by the State Government so far a total liquidated damage of Rs.206.71 lakhs has been imposed for the delay in completion of road works by the Contractors.

Further, the details of value of projects cleared to Orissa during the last three years are as under:

Year	Value of Projects Sanctioned (Rs. in crore)
2007-08	2,670.21
2008-09.	4,036.79
2009-10	-

Setting up of medical colleges

*297. DR. K.P. RAMALINGAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the seven member Committee which replaced the Medical Council of India (MCI) has recommended to set up 100 medical colleges every five year so that there is adequate number of doctors by 2025; and

(b) if so, the details thereof and the action taken by Government on the recommendation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) No, Sir. However, the Working Group of Undergraduate Medical Education constituted by Board of Governors has submitted its recommendations to the Medical Council of India with regard to (i) double the current intake of existing medical colleges (ii) establishment of new medical colleges and (iii) attaching the existing district hospitals to medical colleges to achieve the doctor-patient ratio of 1:1000 by 2031.

Passenger flights from Bidar airport in Karnataka

*298. SHRI K.B. SHANAPPA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the approval for starting passenger flights from Bidar airport is awaited from the Ministry;

(b) if so, the reasons for delay; and

(c) whether it is a fact that temporary terminal building has already been constructed by the State Government of Karnataka for Tricentenary Celebration of Guru-da-gaddi in the year 2008?